

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

33. IA (Companies. Act)/233/2023, Interlocutory Application/103/2024
IN CP/841(MB)2019

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 24.06.2024

NAME OF THE PARTIES:- Mr. Ketan Mehta

V/s

Fredun Pharmaceuticals Ltd and
Other

IN THE MATTER OF

Mr. Ketan Mehta

V/s

Fredun Pharmaceuticals Ltd and
other

Section: Rule 11 of NCLT Section 58(3) of Companies Act, 2013

ORDER

IA (Companies Act)/233/2023:- Adv. Rahul D. Oak appeared for the Respondent No. 1 to 4. Counsel for the Petitioner states at bar that he has instructions not to proceed with the present application any further and to withdraw the same. In view of the statement made by the Counsel for the Petitioner, **IA No. 233/2023** is **disposed of** having been **withdrawn**.

Interlocutory Application/103/2024:- Adv. Rahul D. Oak appeared for the Respondents No. 1 to 4. Counsel for the Respondent seeks time to file reply. Time granted. List this matter for further hearing on **02.09.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

SALAM

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)